

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**




**C.P. (I.B) No.812/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2019**

Name of the Company: Tetra-Pak India Pvt LTD  
V/s  
Manpasand Beverages Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Pranjal Bueh for Pruth Contractor	Advocate	Petitioner	
2.	NIPUN SINGHANI VISHAL J. DAVE	ADV.	Resp.	 

**ORDER**

The Respondent is represented through learned counsels.

None appeared on behalf of the Petitioner on repeated call.

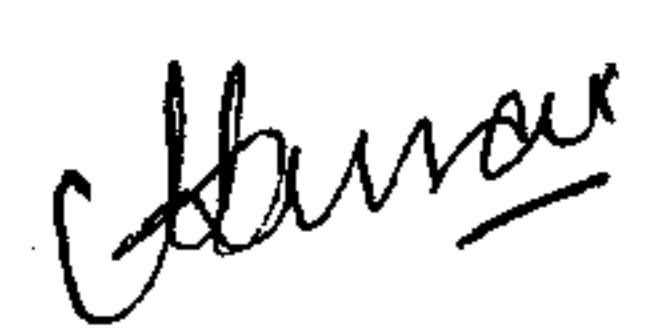
The Learned Lawyer for the Respondent appeared by filing Vakalatnama and requesting time to file reply.

Two weeks' time is granted to the Respondent to file reply by serving an advance copy to the other side. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.

List the matter on 31.01.2020

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
**MEMBER TECHNICAL**

Dated this the 18th day of December, 2019

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**